

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **03.05.2024** THROUGH VIDEO CONFERENCING

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**PRESENT:** HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)  
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

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**APPLICATION NUMBER** :  
**PETITION NUMBER** : CP(IB)/181(CHE)2021  
**NAME OF THE PETITIONER(S)** : The Central Bank of India  
**NAME OF THE RESPONDENTS** : Dinesh Chand Surana  
**UNDER SECTION** : Sec 95(1) of IBC, 2016

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**ORDER**

Present: None for the Petitioner.

Ld. Counsel Shri. B Thilak Narayanan for IRP.

None for the Respondent.

IRP report already received. On 01.04.2024, it was submitted on behalf of the Respondent that Respondent has not to file any Reply to the Report filed by the IRP and the same may be adopted and proceeded with.

Today, none for the parties is present.

List the petition for hearing on **28.06.2024**.

**Sd/-**

**(VENKATARAMAN SUBRAMANIAM)**  
MEMBER (TECHNICAL)

MG

**Sd/-**

**(SANJIV JAIN)**  
MEMBER (JUDICIAL)